

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. MA 256 of 97  
OA 587 of 96

Present : Hon'ble Dr.B.C.Sarma, Administrative Member  
Hon'ble Mr.D.Purkayastha, Judicial Member

EASTERN RAILWAY

VS

R. K. DHARA

For the applicant : Mr.C.Samaddar, counsel

For the respondent: Mr.S.K.Dutta, counsel

Heard on : 21.7.97

Order on : 21.7.97

O R D E R

B.C.Sarma, A.M.

This is filed by Union of India praying for further time of 6 months from the date of order for implementing the direction given in MA 7 of 97 dated 17.1.97 arising out of OA 587 of 96.

2. When the matter was taken up for hearing today the/counsel for the petitioner submits that in the meantime after filing the application various steps were taken by the Department but no final order could be passed by the date allowed by the Tribunal i.e. 31.3.97 as Presidential order could not be obtained by the respondents. We note that in MA 7 of 97 dated 17.7.97 time was allowed to the respondents to implement the order given in OA 587 of 96 within 31.3.97 but it has been submitted before us that in the contempt application which was disposed of on 3.7.97 further time was allowed.

3. In view of the above position we find that the instant MA has become infructuous and accordingly it is dismissed.

*JK*  
MEMBER (J)

*JK*  
MEMBER (A)